



2026:AHC-LKO:21448

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

APPLICATION U/S 482 No. - 2230 of 2026

Suraj

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Deptt. Lko.
And 4 Others

.....Opposite
Party(s)

Counsel for Applicant(s) : Suyash Dwivedi, Anil Kumar Pandey
Counsel for Opposite Party(s) : G.A.

Court No. - 16

HON'BLE SHREE PRAKASH SINGH, J.

1. Sri Anand Kumar Yadav, Advocate has put in appearance by filing Vakalatnama on behalf of opposite party no. 3 and the same is taken on record. .

2. Heard learned counsel for the applicants, Sri Anand Kumar Yadav, learned counsel for opposite party no. 3, learned A.G.A. for the State and perused the record.

3. The instant application has been filed with the prayer to quash the impunged charge-sheet No. 01/2024 dated 10.03.2020 relating to case crime no. 0039/2024 under section 363, 366, 376, 506 I.P.C. & 5/6 PocsoAct P.S. Sammanpur District Ambedkar Nagar & Summoning order dated 06.09.2024, passed by Special Judge, Pocso Act, Ambedkar Nagar in Case Crime No. 0039/2024, under section 363,366,376,506 L.P.C.. & 5/6 Pocso Act.

4. Learned counsel appearing for the applicants submits that the applicants are innocent and have falsely been implicated in the instant case. He next added that under some misunderstanding, the instant F.I.R. has been lodged against the applicants and thereafter, the parties have amicably settled their dispute and have performed their marriage and there is one child from their wedlock. The compromise deed has been reduced in writing on 27.01.2026 which has been annexed as annexure no. 4 to the instant application. He

submits that the case of the present applicants is squarely covered with the ratio of judgment rendered in the case of **Vishwas Bhandari v. State of Punjab and another** reported in **(2021) 2 Supreme Court Cases 605, Criminal Appeal No.105 of 2021, dated 03.02.2021**. He next added that now there is no grievance in between the parties with each other and the criminal proceedings against the applicants are the futile exercise as there is no fate of trial and that is amount to harassment of the applicants and thus, the criminal proceedings against the applicants may be quashed.

5. On the other hand, learned counsel appearing for the opposite parties has supported the version of the learned counsel for the applicants and submits that the parties have settled their dispute amicably through a compromise deed and there is no further grievance of the opposite parties against the present applicants and the criminal proceedings against the applicants may be dropped.

6. Learned A.G.A. appearing for the State has no objection to the contentions aforesaid.

7. Now whether the parties have, in fact, compromised the matter or not, can best be ascertained by the trial court as such compromise has to be duly verified in presence of the parties concerned before the Court.

8. Accordingly, this application is **disposed of** with a direction to the court concerned that if any such compromise is filed before it, it shall issue notices to all the signatories to the compromise requiring their personal presence and, thereafter, proceed to verify the compromise. If the aforesaid compromise is verified, a report to that effect shall be prepared by the court and the compromise will be made part of the record.

9. The court in that scenario will allow the parties to obtain certified copy of the report as well as compromise and it will be open to the applicants to approach this Court again for quashing of the proceedings.

10. For a period of three months, the proceedings initiated in pursuance of Case Crime No. 0039 of 2024 under section 363, 366, 376, 506 I.P.C. & 5/6 PocsoAct P.S. Sammanpur District Ambedkar Nagar, shall remain stayed so far as applicants are concerned.

11. The trial Court is directed to examine the fact that whether all the parties against whom the chargesheet was filed, the party in the compromise and in this respect, it shall also sent a report along with the verification order.

12. Office is directed to return the original compromise deed to the learned counsel for the applicants, if any, after taking the photocopy of the same.

(Shree Prakash Singh,J.)

March 25, 2026
Mayank